

ANNUAL REPORT OF TRADE DEVELOPMENT AUTHORITY, NEW DELHI FOR 1976-77, CERTIFIED ACCOUNTS ETC. OF COFFEE BOARD FOR 1974-75, NOTIFICATIONS UNDER COFFEE ACT, EXPORT (QUALITY CONTROL AND INSPECTION) ACT AND CARDAMOM ACT

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI KRISHNA KUMAR GOYAL): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1976-77 [Placed in Library. See No. LT-1230/77].

(2) A copy of the Certified Accounts (Hindi and English versions) of the Coffee Board for the year 1974-75 and the Audit Report thereon. [Placed in Library. See No. LT-1231/77].

(3) A copy of the Coffee (Second Amendment) Rules, 1977 (Hindi and English versions) published in Notification No. G.S.R. 1327 in Gazette of India dated the 8th October, 1977, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. See No. LT-1232/77].

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) The Export of Ceramic Products (Inspection) Amendment Rules, 1977, published in Notification No. S.O. 2580 in Gazette of India dated the 13th August, 1977.

(ii) The Export of Footwear (Inspection) Amendment Rules, 1977, published in Notification S.O. 2583 in Gazette of India dated the 13th August, 1977.

(iii) The Export (Quality Control and Inspection) Amendment Rules, 1977, published in Notifica-

tion No. S.O. 2603 in Gazette of India dated the 20th August 1977.

(iv) The Export of Crushed Bones, Hooves and Horns (Inspection) Rules, 1977, published in Notification No. S.O. 2910 in Gazette of India dated the 17th September 1977.

[Placed in Library. See No. LT-1233/77].

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 33 of the Cardamom Act, 1965:—

(i) The Cardamom (Amendment) Rules, 1977, published in Notification No. G.S.R. 1458 in Gazette of India dated the 5th November, 1977.

(ii) The Cardamom (Licensing and Marketing) Rules, 1977, published in Notification No. G.S.R. 1459 in Gazette of India dated the 5th November, 1977.

[Placed in Library. See No. LT-1234/77].

ANNUAL REPORTS ETC. OF INDUSTRIAL FINANCE CORPORATION OF INDIA FOR THE YEAR ENDING 30.6.77, GENERAL INSURANCE CORPORATION OF INDIA ETC. FOR THE YEAR ENDING 31.12.74, NOTIFICATION UNDER GOLD (CONTROL) ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIKARULLAH): I beg to lay on the Table:—

(1) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1977, along with the statement showing the Assets and Liabilities and Profit and Loss Accounts of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-1235/77].

(2) A copy of the Annual Report (Hindi and English versions) under Rule 6 of the General Insurance Business (Nationalisation) Rules, 1973 on the working and affairs of the General Insurance Corporation of India and its subsidiaries for the year ended 31st December, 1974. [Placed in Library. See No. LT-1236/77].

(3) A copy of the Gold Control (Licensing of Dealers) Amendment Rules, 1977 (Hindi and English versions) published in Notification No. S.O. 751(E), in Gazette of India dated the 4th November, 1977, under subsection (3) of section 114 of the Gold (Control) Act, 1968. [Placed in Library. See No. LT 1237/77].

(4) A copy of Notification No. G.S.R. 710(E) (Hindi and English versions) published in Gazette of India dated the 19th November, 1977, under section 51 of the Finance (No. 2) Act, 1971. [Placed in Library. See No. LT-1238/77].

(5) A copy of the Central Excise (Twenty-sixth Amendment) Rules, 1977, (Hindi and English versions) published in Notification No. G.S.R. 1587 in Gazette of India dated the 19th November, 1977 under section 38 of the Central Excise and Salt Act, 1944. [Placed in Library. See No. LT-1239/77].

(6) A copy each of the Notification Nos. G.S.R. 1588 and 1589 (Hindi and English versions) published in Gazette of India dated the 19th November, 1977, under section 159 of the Customs Act, 1962 together with an explanatory memorandum. [Placed in Library. See No. LT-1240/77].

(7) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

(i) G.S.R. 713(E), published in Gazette of India dated the 23rd November, 1977 together with an explanatory memorandum.

(ii) G.S.R. 720(E) and 721(E), published in Gazette of India dated the 26th November, 1977 together with an explanatory memorandum.

(iii) G.S.R. 1629 published in Gazette of India dated the 26th November, 1977 together with an explanatory memorandum.

[Placed in Library. See No. LT-1241/77].

12.03 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1977, agreed without any amendment to the Advocates (Amendment) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 28th November, 1977."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 1st December, 1977 agreed without any amendment to the Smith, Stanistreet and Company Limited (Acquisition and Transfer of Undertakings) Bill, 1977, which was passed by the Lok Sabha at its sitting held on the 28th November 1977."

(iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on